

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008(Pt.)/175/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar, Gauhati High Court,
Itanagar Permanent Bench, Naharlagun, Arunachal Pradesh.

Dated Guwahati, 11th January, 2022.

Sub:- Casual Leave.

Ref:- No. HC(IB)-IT/I/2018/(Vol-I)/ dated 07.01.2022

Sir,

With reference to the above, I am directed to inform you that Shri Tageng Padoh, District & Sessions Judge, Sessions Division, Bomdilla, has been granted **casual leave on 17.01.2022 and 15.01.2022 (as it is a working day) along with station leave permission from 14.01.2022 till 17.01.2022.** A senior Judicial officer at the station will remain in charge of his Court and office during his absence.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008(Pt.)/176-177/A, dated, 11-01-2022

Copy to:

1. Shri Tageng Padoh, District & Sessions Judge, Sessions Division,
Bomdila, Arunachal Pradesh.

2. The Project Manager, Gauhati High Court.

sd/-
11/1/22

JT.REGISTRAR (VIGILANCE)

